

(4) 16/12/22

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL(SZ) CHENNAI**

**Original Application No: 72 of 2021(SZ)**

P. R. Sasikumar and another : Applicants

Vs.

Union of India and others : Respondents

**AFFIDAVIT BY THE RESPONDENT NO.3**

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For Advocate General

**DINESH RAO. A. (D-94)(K 593/1991)  
COUNSEL FOR THE 3<sup>RD</sup> RESPONDENT**

(1)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL(SZ), CHENNAI**

**Original Application No: 72 of 2021(SZ)**

**BETWEEN**

P. R. Sasikumar and another

:

Applicants

Vs.

Union of India and others

:

Respondents

**I N D E X**

<b>SL. NO.</b>	<b>CONTENTS</b>	<b>PAGE NOS.</b>
1.	Affidavit filed by the 3 <sup>rd</sup> respondent	1- 4
2.	<b><u>Annexure R3(L)</u></b> :-true copy of the judgement rendered in W.P.C No 9341/2022 and other connected writ petitions	5- 57
3.	Affidavit	

Dated this the 16<sup>th</sup> day of December, 2022.



DINESH RAO.A.  
Counsel for the Respondent No.3

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL(SZ) CHENNAI**

**Original Application No: 72 of 2021(SZ)**

**BETWEEN**

P. R. Sasikumar and another : Applicants

Vs.

Union of India and others : Respondents

**AFFIDAVIT FILED BY THE RESPONDENT NO.3**

1. This respondent has already filed detailed counter affidavit and an additional affidavit before this Hon'ble Tribunal in connection with the above Original Application for favorable consideration.
2. When the original application came up for consideration on 24.11.2022, this Hon'ble Tribunal orally directed the counsel appearing for the 3<sup>rd</sup> respondent to produce the judgement rendered by the Hon'ble High Court of Kerala in a batch of petitions pertaining to the Silver-Line project. The notification issued by the Kerala State Government for the Social Impact Assessment study under section 4 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 has admittedly lapsed and in such circumstances the Hon'ble High Court has closed all the writ petitions. A true copy of the judgement rendered in W.P.C No 9341/2022 and other connected writ petitions is produced herewith and marked as **Annexure R3(L)**.
3. This additional affidavit is filed by Ms. Deepa Joy, Joint General Manager, Kerala Rail Development Corporation as authorized by the Managing Director, Kerala Rail Development Corporation Limited.

  
Deepa Joy  
Joint General Manager  
Kerala Rail Development Corporation Limited

2 (a)

4. Therefore, this Hon'ble Tribunal may be pleased to pass orders in the original petition.

Dated this the 16<sup>th</sup> day of December, 2022.

  
Signature of Respondent No.3

**Deepa Joy**  
Joint General Manager  
Kerala Rail Development Corporation Limited

**VERIFICATION**

I, Deepa Joy, D/o Joy Jacob, aged 33 years, Joint General Manager, Kerala Rail Development Corporation, 5<sup>th</sup> floor, Trans Tower, Vazhuthacaud, Thiruvananthapuram, Kerala, Pin: 695 014, residing at Thiruvananthapuram do hereby verify at Trivandrum on this the 16<sup>th</sup> day of December, 2022 that the contents of the present affidavit are true and correct and no material has been concealed there from.

  
Deponent

**Deepa Joy**  
Joint General Manager  
Kerala Rail Development Corporation Limited

Solemnly affirmed and verified on this the 16<sup>th</sup> day of December, 2022 in my office at Trivandrum.



**EZHILAN M, IRSE**  
Joint General Manager  
Business Development  
Kerala Rail Development Corporation Limited.

  
Advocate

K593/91.  
Dinesh Rao

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL(SZ) CHENNAI****Original Application No: 72 of 2021(SZ)****BETWEEN****Applicants:**

1. P. R. Sasikumar, aged 56 years, S/o. Raghavan Nair, Padma Vilasam, Muzakulam (s) P.O., Peruva, Kottayam District, Kerala-686610.  
Ph:9447809003, Email:[legalfriend@gmail.com](mailto:legalfriend@gmail.com)
2. VinuKuriakose, aged 63 years, S/o. late TC Kuriakose, Nechoor P.O., Piravom, Kottayam District-686664.  
Ph: 9447357037, Email:[legalfriend@gmail.com](mailto:legalfriend@gmail.com)

Vs.

**Respondents:**

1. Union of India, represented by the Secretary, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jor Bagh, New Delhi-110003  
Ph:011-24695265 Email: [Secy-moef@nic.in](mailto:Secy-moef@nic.in)
2. State of Kerala represented by the Chief Secretary, Secretariat, Thiruvananthapuram, Kerala-695001  
Ph:0471-2333147 Email: [chiefsecy@kerala.gov.in](mailto:chiefsecy@kerala.gov.in)
3. Kerala Rail Development Corporation Limited, Trans Tower, 5<sup>th</sup> Floor, Vazhuthacaud, Thiruvanthapuram-695014 represented by its Managing Director  
Ph:0471 2324330 Email: [krdclgok@gmail.com](mailto:krdclgok@gmail.com)
4. Centre for Environment and Development, Thozhuvancode, Vattiyoorkavu P.O., Thiruvananthapuram – 695013 Kerala.  
Ph:0471 2369720 Email: [director@cedindia.org](mailto:director@cedindia.org)



4

**AFFIDAVIT**

I, Deepa Joy, D/o Joy Jacob, aged 33 years, Joint General Manager, Kerala Rail Development Corporation, 5<sup>th</sup> floor, Trans Tower, Vazhuthacaud, Thiruvananthapuram, Kerala, Pin: 695 014, residing at Thiruvananthapuram do hereby solemnly affirm and state:

1. I am the Joint General Manager of third respondent in the above mentioned memorandum of original application and as such I am conversant with the facts and circumstances of the case.
2. That, the contents of the accompanying affidavit have been read over to me and the contents of the same are true as per the verification.
3. That, the annexure filed along with the affidavit is the certified copy of the judgement.

Dated this the 16<sup>th</sup> day of December, 2022.

  
Deponent  
Deepa Joy

**Joint General Manager**  
Kerala Rail Development Corporation Limited

**VERIFICATION**

I, Deepa Joy, D/o Joy Jacob, aged 33 years, Joint General Manager, Kerala Rail Development Corporation, 5<sup>th</sup> floor, Trans Tower, Vazhuthacaud, Thiruvananthapuram, Kerala, Pin: 695 014, residing at Thiruvananthapuram do hereby verify at Trivandrum on this the 16<sup>th</sup> day of December, 2022 that the contents of the present affidavit are true and correct and no material has been concealed there from.

  
Deponent  
Deepa Joy

**Joint General Manager**  
Kerala Rail Development Corporation Limited

Solemnly affirmed and verified on this the 16<sup>th</sup> day of December, 2022 in my office at Trivandrum.

x   
**EZHILAN M, IRSE**  
Joint General Manager  
Business Development  
Kerala Rail Development Corporation Limited

  
Dipesh Ras  
Advocate

## IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

MONDAY, THE 26<sup>TH</sup> DAY OF SEPTEMBER 2022 / 4TH ASWINA, 1944WP(C) NO. 30567 OF 2021PETITIONERS:

- 1 MURALIKRISHNAN, AGED 43 YEARS  
S/O M.S KRISHNAN POTTY, MADAMANA ILLOM, VELLUTHURUTHY,  
KUZHIMATTOM P.O., KOTTAYAM DISTRICT-686 533
- 2 KURIAN T KURIAN, AGED 54 YEARS  
S/O DR.THOMAS KURIAN, MAPPILACHERRY VILLA, MAMOOD P.O.,  
CHANGANACHERRY-686 536.
- 3 P.A.JOHNKUTTY, S/O ITTIAVIRA, KUNNASSERI  
PUTHENPURAYIL, THOTTECADU, VAKATHANAM P.O.KOTTAYAM  
DISTRICT  
  
SRI.O.V.MANIPRASAD  
SRI.S.SHIV SHANKAR

RESPONDENTS:

- 1 STATE OF KERALA, REPRESENTED BY THE ADDITIONAL  
CHIEF SECRETARY TO GOVERNMENT, REVENUE DEPARTMENT,  
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM-695 001.
- 2 KERALA RAIL DEPARTMENT CORPORATION LTD,  
TRANS TOWERS, 5TH FLOOR, VAZHUTHACADU,  
THIRUVANANTHAPURAM-695 054, REPRESENTED BY  
THE MANAGING DIRECTOR.
- 3 SPECIAL TAHSILDAR (LA),  
(SILVER LINE) KOTTAYAM, PIN-686 001.
- 4 DIRECTOR GENERAL OF POLICE ,  
POLICE HEADQUARTERS, THIRUVANANTHAPURAM, PIN-695 010
- 5 THE RAILWAY BOARD, INDIA RAILWAYS , RAIL BHAVAN,  
RAISANA ROAD, NEW DELHI-110 001, REPRESENTED BY ITS  
CHAIRMAN
- 6 THE UNION OF INDIA, REPRESENTED BY ITS SECRETARY TO  
GOVERNMENT OF INDIA, MINISTRY OF RAILWAYS, RAIL BHAVAN,

641975/2021/107238/2022/A KRDCL

6

WP(C) NO. 30567 OF 2021 & con.cases

2

RAISANA ROAD, NEW DELHI-110 001

SRI .C.DINESH  
SRI .T.B.HOOD, SPL.G.P.  
SRI .A.DINESH RAO, SC  
SRI .MANU S., DEPUTY SOLICITOR GENERAL OF INDIA

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 26.09.2022, ALONG WITH WP(C).975/2022,  
1574/2022 AND CONNECTED CASES, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:

107238/2022/A KRDCL

7

WP(C) NO. 30567 OF 2021 &amp; con cases

3

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

MONDAY, THE 26<sup>TH</sup> DAY OF SEPTEMBER 2022 / 4TH ASWINA,

1944

WP(C) NO. 975 OF 2022PETITIONERS:

- 1 V.V.VARMA, AGED 69 YEARS  
S/O. ARUMUGAN, VAZHAPPULLY HOUSE, AYNOR,  
PAZHANJI P.O, THRISSUR - 680542.
- 2 MUJEEB RAHMAN A, AGED 39 YEARS  
S/O. KOYAKUTTY, ATTIYEDATH, CHERUVANNUR,  
FEROKE P.O, KOZHIKODE - 673631.
- 3 M.T. THOMAS, AGED 70 YEARS  
S/O. M.G. THOMAS, MURAMTHOOKIL, MULAKULAM  
SOUTH, PERUVA P.O, KOTTAYAM - 686610.
- 4 V.M. JOSEPH, AGED 71 YEARS  
S/O. MATHAI THOMAS VAREECKAL, KUNNAPILLY,  
PERUVA P.O, KOTTAYAM - 686610.
- 5 MATHEW KURIAN, AGED 65 YEARS  
S/O. KURIAN MATHEW, PUTHOOR THEEKARA,  
KUNAPILLY, PERUVA P.O, KOTTAYAM - 686610.

SRI.P.A.MOHAMMED SHAH  
SRI.RENOY VINCENT  
SRI.ASWIN KUMAR M J  
SMT.HELEN P.A.  
SRI.ARUN ROY  
SRI.SHAHIR SHOWKATH ALI

RESPONDENTS:

- 1 UNION OF INDIA  
REPRESENTED BY SECRETARY, MINISTRY OF RAILWAYS,  
RAIL BHAVAN, 256-A, RAISINA ROAD, RAJPATH AREA,

WP(C) NO. 30567 OF 2021 &amp; con. cases

4

CENTRAL SECRETARIAT, NEW DELHI - 110001.

- 2 STATE OF KERALA,  
REPRESENTED BY ADDITIONAL CHIEF SECRETARY,  
SECRETARIAT, THIRUVANANTHAPURAM - 695001.
- 3 KERALA RAIL DEVELOPMENT CORPORATION LIMITED,  
TRANS TOWER, 5TH FLOOR, VAZHUTHACAUD,  
THIRUVANANTHAPURAM - 695001, REPRESENTED BY ITS  
MANAGING DIRECTOR.
- 4 RAILWAY BOARD,  
RAIL BHAVAN, 256-A, RAISINA ROAD, RAJPATH AREA,  
CENTRAL SECRETARIAT, NEW DELHI - 110001,  
REPRESENTED BY ITS CHAIRPERSON.
- 5 SPECIAL TAHSILDAR  
LAND ACQUISITION (SILVER LINE), COLLECTORATE,  
THRISSUR - 680001.
- 6 SPECIAL TAHSILDAR  
LAND ACQUISITION (SILVER LINE), COLLECTORATE,  
KOZHIKODE - 673001.
- 7 SPECIAL TAHSILDAR,  
LAND ACQUISITION (SILVER LINE), COLLECTORATE,  
KOZHIKODE - 686001.

SRI.C.DINESH  
SRI.A.DINESH RAO, SC, RAILWAYS  
SRI.T.B.HOOD, SPL.G.P.  
SMT.RESMI THOMAS, GP.  
SRI.S.RADHAKRISHNAN  
SRI.RAMESH BABU  
SRI.S.MANU

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 26.09.2022, ALONG WITH WP(C).30567/2021 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

64 107238/2022/A KRDCCL

WP(C) NO. 30567 OF 2021 &amp; con.cases

5

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

MONDAY, THE 26<sup>TH</sup> DAY OF SEPTEMBER 2022 / 4TH ASWINA,  
1944WP(C) NO. 1574 OF 2022PETITIONER:

SUNIL J ARACKALAN, S/O. SHRI JOSEPH, ARACKALAN  
HOUSE, ELAVOOR KARA, PARAKKADAVU VILLAGE, ALUVA  
TALUK, ERNAKULAM DISTRICT.

SMT.A.K.PREETHA  
SRI.C.ANIL KUMAR

RESPONDENTS:

- 1 UNION OF INDIA, REPRESENTED BY ITS SECRETARY,  
MINISTRY OF RAILWAYS, RAIL BHAWAN, 256-A,  
RAISINA ROAD, RAJPATH AREA, CENTRAL  
SECRETARIAT, NEW DELHI - 110 001.
- 2 THE RAILWAY BOARD, RAIL BHAWAN, 256-A, RAISINA  
ROAD, RAJPATH AREA, CENTRAL SECRETARIAT, NEW  
DELHI - 110 001. REPRESENTED BY ITS CHAIRMAN.
- 3 SOUTHERN RAILWAY, HEADQUARTERS OFFICE, PARK  
TOWN, CHENNAI - 600 003, REPRESENTED BY ITS  
ZONAL MANAGER.
- 4 \*[STATE OF KERALA  
REPRESENTED BY THE SECRETARY TO GOVERNMENT,  
DEPARTMENT OF TRANSPORT, SECRETARIAT,  
THIRUVANANTHAPURAM - 695 001. ]  
\*[STATE OF KERALA, REPRESENTED BY THE SECRETARY  
TO GOVERNMENT, DEPARTMENT OF REVENUE,  
SECRETARIAT, THIRUVANANTHAPURAM - 695 001  
(THE ADDRESS OF R4 IS CORRECTED AS PER ORDER  
DATED 09/06/2022 IN IA NO:1/2022 IN WP(C)  
1574/2022)

64  
107238/2022/A KRDCL

- 10 -

WP(C) NO. 30567 OF 2021 &amp; con. cases

6

- 5 KERALA RAIL DEVELOPMENT CORPORATION LIMITED (K RAIL), 5TH FLOOR, TRANS TOWER, VAZHUTHACAUD, THYCAUD P. O., THIRUVANANTHAPURAM, KERALA - 695014, REPRESENTED BY IT MANAGING DIRECTOR.
- 6 MANAGING DIRECTOR, KERALA RAIL DEVELOPMENT CORPORATION LIMITED (K RAIL), 5TH FLOOR, TRANS TOWER, VAZHUTHACAUD, THYCAUD P. O., THIRUVANANTHAPURAM, KERALA - 695014.
- 7 THE UNION TERRITORY OF PUDUCHERRY REPRESENTED BY ITS SECRETARY, REVENUE DEPARTMENT, CHIEF SECRETARIAT, PUDUCHERRY - 605001.
- 8 THE REGIONAL ADMINISTRATIVE OFFICER OFFICE OF REGIONAL ADMINISTRATOR, GOVERNMENT HOUSE, MAHE, PIN - 673310.
- 9 SPECIAL TAHSILDAR (LA) N.H.NO.2, ALUVA - 683101.

SRI.S.RADHAKRISHNAN  
SRI.A.DINESH RAO, SC  
SMT.RESMI THOMAS, GP  
SRI.S.MANU  
SRI.RAMESH BABU  
SRI.C.DINESH

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON 26.09.2022, ALONG WITH WP(C).30567/2021 AND CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

107238/2022/A KRDCL

WP(C) NO. 30567 OF 2021 &amp; con. cases

**IN THE HIGH COURT OF KERALA AT ERNAKULAM****PRESENT****THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN****MONDAY, THE 26<sup>TH</sup> DAY OF SEPTEMBER 2022 / 4TH ASWINA,  
1944****WP(C) NO. 2847 OF 2022****PETITIONERS:**

- 1 TOMY PAUL, PARIYADAN HOUSE, PULIYANAM P. O.,  
ANGAMALY, ERNAKULAM - 683 572.
- 2 P. P. JOSEPH, PARIYADAN HOUSE, PULIYANAM P.O.,  
ANGAMALY, ERNAKULAM - 683 572.
- 3 SAJU V. T., VITHAYATHIL HOUSE, PULIYANAM P.O.,  
ANGAMALY, ERNAKULAM - 683 572.
- 4 POULOSE P. V., PANIKULAM HOUSE, PULIYANAM  
P.O., ANGAMALY, ERNAKULAM - 683 572.
- 5 BABY K. M., KOORAN THAZHATHU PARAMBIL,  
PULIYANAM P. O., ANGAMALY, ERNAKULAM - 683  
572.
- 6 JULIT PAUL, W/O. ELDHO, ARACKALAN HOUSE,  
ELAVOOR P. O., ANGAMALY, ERNAKULAM - 683 572.
- 7 JOSEPH PAUL, ARACKALAN HOUSE, ELAVOOR P. O.,  
ANGAMALY, ERNAKULAM - 683 572.
- 8 FRANCIS P. J., PANIKULAM HOUSE, PULIYANAM  
P.O., ANGAMALY, ERNAKULAM - 683 572.
- 9 BENNY P. O., PANIKULAM HOUSE, PULIYANAM P. O.,  
ANGAMALY, ERNAKULAM - 683 572.
- 10 LITTY ALIAS, KANNETH HOUSE, PULIYANAM P. O.,  
ANGAMALY, ERNAKULAM - 683 572.
- 11 FRANCIS P.F., PANIKULAM HOUSE, PULIYANAM P.O.,

WP(C) NO. 30567 OF 2021 &amp; con cases

ANGAMALY, ERNAKULAM - 683 572.

SMT.A.K.PREETHA  
SRI.C.ANIL KUMAR**RESPONDENTS:**

- 1 UNION OF INDIA, REPRESENTED BY ITS SECRETARY,  
MINISTRY OF RAILWAYS, RAIL BHAWAN, 256-A,  
RAISINA ROAD, RAJPATH AREA, CENTRAL  
SECRETARIAT, NEW DELHI - 110 001.
- 2 THE RAILWAY BOARD, RAIL BHAWAN, 256-A, RAISINA  
ROAD, RAJPATH AREA, CENTRAL SECRETARIAT, NEW  
DELHI - 110 001, REPRESENTED BY ITS CHAIRMAN.
- 3 SOUTHERN RAILWAY  
HEADQUARTERS OFFICE, PARK TOWN, CHENNAI - 600  
003, REPRESENTED BY ITS ZONAL MANAGER.
- 4 \*STATE OF KERALA  
REPRESENTED BY THE SECRETARY TO GOVERNMENT  
DEPARTMENT OF TRANSPORT, SECRETARIAT,  
THIRUVANANTHAPURAM - 695 001. \*CORRECTED AS:  
THE ADDRESS OF THE 4TH RESPONDENT IN THE CAUSE  
TITLE IS CORRECTED AS "STATE OF KERALA  
REPRESENTED BY THE SECRETARY TO GOVERNMENT,  
DEPARTMENT OF REVENUE, SECRETARIAT,  
THIRUVANANTHAPURAM - 695001" AS PER ORDER DATED  
IN 09/06/2022 IN IA NO.1/2022 IN WPC NO.  
2847/2022.
- 5 KERALA RAIL DEVELOPMENT CORPORATION LIMITED (K  
RAIL), 5TH FLOOR, TRANS TOWER, VAZHUTHACAUD,  
THYCAUD P. O., THIRUVANANTHAPURAM, KERALA - 695  
014, REPRESENTED BY ITS MANAGING DIRECTOR.
- 6 MANAGING DIRECTOR, KERALA RAIL DEVELOPMENT  
CORPORATION LIMITED (K RAIL), 5TH FLOOR, TRANS  
TOWER, VAZHUTHACAUD, THYCAUD P. O.,  
THIRUVANANTHAPURAM, KERALA - 695 014.
- 7 THE UNION TERRITORY OF PUDUCHERRY  
REPRESENTED BY ITS SECRETARY, REVENUE  
DEPARTMENT, CHIEF SECRETARIAT, PUDUCHERRY - 605

WP(C) NO. 30567 OF 2021 & con. cases

001.

8 THE REGIONAL ADMINISTRATIVE OFFICER  
OFFICE OF REGIONAL ADMINISTRATOR, GOVERNMENT  
HOUSE, MAHE, PIN - 673310.

9 SPECIAL TAHSILDAR (LA)  
N.H.NO.2, ALUVA - 683 101.

SRI.S.RADHAKRISHNAN,  
SMT.ASHA CHERIAN  
SMT.RESMI THOMAS, GP.

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 26.09.2022, ALONG WITH WP(C).30567/2021 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

64  
107238/2022/A KRDCL

14

WP(C) NO. 30567 OF 2021 &amp; con.cases

10

**IN THE HIGH COURT OF KERALA AT ERNAKULAM****PRESENT****THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN****MONDAY, THE 26<sup>TH</sup> DAY OF SEPTEMBER 2022 / 4TH ASWINA,****1944****WP(C) NO. 2913 OF 2022****PETITIONERS:**

- 1 JOLLY JIMMY, W/O. LATE JIMMY P.A., PANIKULAM HOUSE, PULIYANAM P.O., ANGAMALY, ERNAKULAM-683572.
- 2 BABU ANTONY, PANIKULAM HOUSE, PULIYANAM P.O., ANGAMALY, ERNAKULAM-683572.
- 3 JOSHY P.A., PANIKULAM HOUSE, PULIYANAM P.O., ANGAMALY, ERNAKULAM-683572.
- 4 TITUS PARIYADAN, PARIYADAN HOUSE, PULIYANAM P.O., ANGAMALY, ERNAKULAM-683572.
- 5 VINCENT P.D., PARIYADAN HOUSE, PULIYANAM P.O., ANGAMALY, ERNAKULAM-683572.
- 6 VINCENT P.V., PARIYADAN HOUSE, PULIYANAM P.O., ANGAMALY, ERNAKULAM-683572.
- 7 SIBI T.B., THAZHATHUVEETIL HOUSE, PULIYANAM P.O., ANGAMALY, ERNAKULAM-683572.
- 8 JOBY M.M., MELAPPILLY HOUSE, PULIYANAM P.O., ANGAMALY, ERNAKULAM-683572.
- 9 SHAJU M.P., MATTAPPILLY HOUSE, PULIYANAM P.O., ANGAMALY, ERNAKULAM-683572.
- 10 A.I. ANTONY, ARACKALAN HOUSE, ELAVOOR P.O., ANGAMALY, ERNAKULAM-683572.
- 11 A.I. PAULOSE, ARACKALAN HOUSE, ELAVOOR P.O.,

WP(C) NO. 30567 OF 2021 &amp; con.cases

ANGAMALY, ERNAKULAM-683572.

SMT.A.K.PREETHA  
SRI.C.ANIL KUMAR**RESPONDENTS :**

- 1 UNION OF INDIA, REPRESENTED BY ITS SECRETARY,  
MINISTRY OF RAILWAYS, RAIL BHAWAN, 256-A,  
RAISINA ROAD, RAJPATH AREA, CENTRAL  
SECRETARIAT, NEW DELHI-110001.
- 2 THE RAILWAY BOARD,  
RAIL BHAWAN, 256-A, RAISINA ROAD, RAJPATH AREA,  
CENTRAL SECRETARIAT, NEW DELHI-110001,  
REPRESENTED BY ITS CHAIRMAN.
- 3 SOUTHERN RAILWAY,  
HEADQUARTERS OFFICE, PARK TOWN, CHENNAI-600003,  
REPRESENTED BY ITS ZONAL MANAGER.
- 4 STATE OF KERALA,  
REPRESENTED BY THE SECRETARY TO GOVERNMENT,  
DEPARTMENT OF TRANSPORT, SECRETARIAT,  
THIRUVANANTHAPURAM-695001.
- 5 KERALA RAIL DEVELOPMENT CORPORATION LIMITED (K  
RAIL), 5TH FLOOR, TRANS TOWER, VAZHUTHACAUD,  
THYCAUD P.O., THIRUVANANTHAPURAM, KERALA-695014,  
REPRESENTED BY ITS MANAGING DIRECTOR.
- 6 MANAGING DIRECTOR,  
KERALA RAIL DEVELOPMENT CORPORATION LIMITED (K  
RAIL), 5TH FLOOR, TRANS TOWER, VAZHUTHACAUD,  
THYCAUD P.O., THIRUVANANTHAPURAM, KERALA-  
695014.
- 7 THE UNION TERRITORY OF PUDUCHERRY,  
REPRESENTED BY ITS SECRETARY, REVENUE  
DEPARTMENT, CHIEF SECRETARIAT, PUDUCHERRY-  
605001.
- 8 THE REGIONAL ADMINISTRATIVE OFFICER,  
OFFICE OF REGIONAL ADMINISTRATOR, GOVERNMENT

6007  
~~107238/2022/A~~ KRDCL

16

WP(C) NO. 30567 OF 2021 &amp; con.cases

12

HOUSE, MAHE-673310.

9 SPECIAL TAHSILDAR (LA),  
N.H. NO.2. ALUVA-683101.SRI.S.RADHAKRISHNAN  
SMT.ASHA CHERIAN  
SMT.RESMI THOMAS, GP.

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 26.09.2022, ALONG WITH WP(C).30567/2021 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

WP(C) NO. 30567 OF 2021 &amp; con. cases

13

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

MONDAY, THE 26<sup>TH</sup> DAY OF SEPTEMBER 2022 / 4TH ASWINA,

1944

WP(C) NO. 3733 OF 2022PETITIONERS:

- 1 M.M. SARANGADHARAN, AGED 67 YEARS  
S/O. MADHAVAN NAIR, VADAPPALLY THEKKEVEETIL,  
CHEPPILATHARA PEROOR, PEROOR VILLAGE, KOTTAYAM  
TALUK, KOTTAYAM DISTRICT - 686 637.
- 2 GEORGE SEBASTIAN, AGED 63 YEARS  
S/O. LATE P.V. GEORGE, A-3, KOTTAPPURATHU,  
CLIFF VALLEY, KAWDIYAR P. O.,  
THIRUVANANTHAPURAM - 695 003.

SRI NOBLE MATHEW  
SRI P.M. JOSEPH

RESPONDENTS:

- 1 UNION OF INDIA  
REPRESENTED BY ITS SECRETARY, MINISTRY OF  
RAILWAYS, RAIL BHAVAN, 256-A, RAISINA ROAD,  
RAJPATH AREA, CENTRAL SECRETARIAT, NEW DELHI -  
110 001.
- 2 STATE OF KERALA  
REPRESENTED BY ITS CHIEF SECRETARY, GOVERNMENT  
SECRETARIAT, THIRUVANANTHAPURAM - 695 001.
- 3 KERALA RAIL DEVELOPMENT CORPORATION LIMITED  
TRANS TOWER, 5TH FLOOR, VAZHUTHACAUD,  
THIRUVANANTHAPURAM - 695 014, REPRESENTED BY  
ITS MANAGING DIRECTOR.
- 4 THE RAILWAY BOARD  
INDIAN RAILWAY, 256-A, RAIL BHAVAN, RAISINA

64487/2021/A KRDCCL  
~~107238/2021/A KRDCCL~~

WP(C) NO. 30567 OF 2021 & con. cases

14

ROAD, NEW DELHI - 110 001, REPRESENTED BY  
CHAIRPERSON.

- 5 THE SPECIAL TAHSILDAR  
LAND ACQUISITION (SILVER LINE), COLLECTORATE,  
KOTTAYAM - 686 001.

SMT.ASHA CHERIAN  
SRI.K.S.MANU (PUNUKKONNOOR)  
SRI.C.DINESH

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 26.09.2022, ALONG WITH WP(C).30567/2021 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

6449238/2022/A KRDCCL

19

WP(C) NO. 30567 OF 2021 &amp; con.cases

15

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

MONDAY, THE 26<sup>TH</sup> DAY OF SEPTEMBER 2022 / 4TH ASWINA,

1944

WP(C) NO. 4043 OF 2022PETITIONERS:

- 1 VINU KURIAKOSE, THARAYIL HOIUSE,  
NECHOR.P.O, PIRAVOM,  
ERNAKULAM-686664.
- 2 MANOJ.M.G,  
MALIAKAL HOUSE, MAMALA.P.O, THIRUVAMKULAM,  
ERNAKULAM-682305.
- 3 LOVELY PAULOSE,  
KOCHERIL HOUSE, IRINGOLE.P.O, PERUMBAVOOR,  
ERNAKULAM-683548.
- 4 ZACHARIA JOSEPH,  
POTTAKKERIL HOUSE, NAZARETH HILL.P.O,  
KURAVILANGADU, KOTTAYAM-686633.
- 5 V.V.JOSEPH,  
VARAPUDAVIL HOUSE, THIRUVAMBADI.P.O, NEEZHOOR,  
KOTTAYAM-686612.
- 6 SANTHAMMA KURIAKOSE,  
PARANKAL HOUSE, PALACKATHAKIDI.P.O,  
KUNNAMTHANAM, PATHANAMTHITTA-689581.
- 7 JOSEPH.V.M, VELLIAMKUNNATHU, KUNNAMTHANAM,  
PATHANAMTHITTA-689581.

SRI.P.A.MOHAMMED SHAH  
SRI.RENCY VINCENT  
SRI.ASWIN KUMAR M J  
SMT.HELEN P.A.  
SRI.ARUN ROY  
SRI.SHAHIR SHOWKATH ALI

WP(C) NO. 30567 OF 2021 &amp; con. cases

16

**RESPONDENTS :**

- 1 UNION OF INDIA  
REPRESENTED BY SECRETARY, MINISTRY OF RAILWAYS,  
RAIL BHAVAN, 256-A, RAISINA ROAD, RAJPATH AREA,  
CENTRAL SECRETARIAT, NEW DELHI-110001.
- 2 STATE OF KERALA,  
REPRESENTED BY SPECIAL SECRETARY(REVENUE),  
SECRETARIAT,  
THIRUVANANTHAPURAM-695001.
- 3 KERALA RAIL DEVELOPMENT CORPORATION LTD. K-RAIL  
TRANS TOWER, 5TH FLOOR, VAZHUTHACAUD,  
THIRUVANANTHAPURAM-695001,  
REPRESENTED BY ITS MANAGING DIRECTOR.
- 4 RAILWAY BOARD,  
RAIL BHAVAN, 256-A, RAISINA ROAD, RAJPATH AREA,  
CENTRAL SECRETARIAT,  
NEW DELHI-110001, REPRESENTED BY ITS  
CHAIRPERSON.
- 5 RAJAGIRI OUT REACH,  
REPRESENTED BY ITS MANAGER, RAJAGIRI COLLEGE OF  
SOCIAL SCIENCES, SOUTH KALAMASSERY,  
KALAMASSERY, ERNAKULAM-682039.

MANU S., DSGI OF INDIA  
SRI.A.DINESH RAO, SC  
SRI.JAISHANKAR V.NAIR, CGC  
SMT.RESMI THOMAS, GP.

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 26.09.2022, ALONG WITH WP(C).30567/2021 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

6427  
107238/2022/A KRDCCL

21

WP(C) NO. 30567 OF 2021 &amp; con.cases

17

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

MONDAY, THE 26<sup>TH</sup> DAY OF SEPTEMBER 2022 / 4TH ASWINA,  
1944WP(C) NO. 9341 OF 2022PETITIONER:ROSELYN PHILIP, AGED 50 YEARS  
W/O. SUNNY PHILIP, EYALILTHEKKATHIL HOUSE,  
EDAPALLY KOLANI, MADAPALLY P.O, KOTTAYAM.SMT.A.K.PREETHA  
SRI.C.ANIL KUMARRESPONDENTS:

- 1 UNION OF INDIA REPRESENTED BY ITS SECRETARY,  
MINISTRY OF RAILWAYS, RAIL BHAWAN, 256-A,  
RAISINA ROAD, RAJPATH AREA, CENTRAL  
SECRETARIAT, NEW DELHI - 110001.
  - 2 THE RAILWAY BOARD, RAIL BHAVAN, 256-A, RAISINA  
ROAD, RAJPATH AREA, CENTRAL SECRETARIAT, NEW  
DELHI - 110001, REPRESENTED BY ITS CHAIRMAN.
  - 3 STATE OF KERALA  
REPRESENTED BY THE SECRETARY TO GOVERNMENT,  
REVENUE DEPARTMENT, SECRETARIAT,  
THIRUVANANTHAPURAM - 695001.
  - 4 KERALA RAIL DEVELOPMENT CORPORATION LIMITED (K  
RAIL), 5TH FLOOR, TRANS TOWER, VAZHUTHACAUD,  
THYCAUD P.O, THIRUVANANTHAPURAM, KERALA -  
695014, REPRESENTED BY ITS MANGING DIRECTOR, .
  - 5 SPECIAL TAHSILDAR (LA)  
SILVERLINE, KOTTAYAM.
- SRI.MANU S., DSG OF INDIA

64487  
~~107238/2022/A~~ KRDCCL

--22--

WP(C) NO. 30567 OF 2021 & con.cases

18

SRI.A.DINESH RAO, SC

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 26.09.2022, ALONG WITH WP(C).30567/2021 AND  
CONNECTED CASES, THE COURT ON THE SAME DAY DELIVERED THE  
FOLLOWING:

' CR '

JUDGMENT

[WP(C) Nos. 30567/2021, 975/2022, 1574/2022, 2847/2022, 2913/2022, 3733/2022, 4043/2022, 9341/2022]

"Much Ado About Nothing" is a comedy by William Shakespeare, included in the *First Folio*, published in the year 1623; but now more accepted as an aphorism to describe a situation in which there has been a lot of furore or excitement about something insignificant.

2. This Court cannot - while dealing with the afore cases at this time - think of a more apt idiom because the challenge in these cases is against certain Orders/Notifications issued by the Government of Kerala relating to a project - one set of which have now lapsed and other concededly incapable of further action because the mandatory concurrence of the Government of India not having been obtained. For such reason, brevity becomes necessary for this judgment.

3. The 'Silver Line' is a proposed Semi High Speed Railway Line, to connect Thiruvananthapuram with Kasaragod in Kerala.

24

WP(C) NO. 30567 OF 2021 &amp; con. cases

20

4. The Kerala Rail Development Corporation Ltd. (KRDCL) – a joint venture company of the Government of India and the Government of Kerala - is entrusted with the implementation of the afore proposed project.

5. The KRDCL claims to have completed and settled a Detailed Project Report (DPR) and to have placed it before the Railway Board, Ministry of Railways, Government of India, but which the latter vehemently maintains is incomplete and hence not been granted approval even at this time.

6. It is, however, stated that an 'in principle' approval had been given by the Ministry of Railways to the Government of Kerala and the KRDCL; based on which, the said Government issued orders for land acquisition – appointing officers for such purpose; however, with two embedded conditions that such action would commence only after a Social Impact Assessment (SIA) is completed and the approval of the Government of India is finally obtained.

7. The Government of Kerala, almost simultaneously thereafter, issued notifications under the Kerala Survey and Boundaries Act, 1961 ('Survey Act' for short), purportedly to survey the area through which the proposed railway line is

WP(C) NO. 30567 OF 2021 & con.cases

21

to pass as per the "DPR", so as to aid the "SIA".

8. The first among the afore writ petitions, namely WP(C)No.30567 of 2021, was filed in December, 2021 and this Court issued an interim order dated 23.12.2021, permitting the survey; however, directing the respondents not to use conspicuous large stones for it, but only those as are specified under the Kerala Survey and Boundary Rules ('Boundary Rules' for short) for such purpose. This was to allay the apprehension of the petitioners therein, who seemed to be under the impression that, under the guise of survey, what was, in fact, being done was the processes for land acquisition.

9. The other writ petitions in this batch were thereafter filed, assailing the afore mentioned orders and notifications of the Government of Kerala.

10. However, pending the afore interim order of this Court, the KRDCL appears to have approached the Director of Survey, through their letters dated 24.01.2022 and 29.01.2022, seeking permission to lay large concrete poles — yellow in colour with inscriptions of their name on it — for the purpose of survey and this is stated to have been sanctioned by the said Authority, through its order dated

02.02.2022.

11. Thus began the SIA, on the strength of notifications under Section 4 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation And Resettlement Act, 2013 (for short 'the Act'), which were, however, met with stiff resistance from various people, including the petitioners. The State of Kerala concededly witnessed large scale protests and extreme acrimony on a daily basis — with even women and children being involved — leading to virtual break down of law and order, affecting peaceful life in the areas where survey was attempted to be conducted. This led to criminal cases being filed against various persons, including the petitioners in some of these cases.

12. These matters were, thereafter, heard by this Court on the issue as to whether an "SIA" could have been done even before the "DPR" was approved by the Government of India and noticing the fact that large yellow concrete stones were being installed in spite of the aforementioned interim order, two further orders dated 20.01.2022 and 07.02.2022 were issued, interdicting the survey in the lands of the petitioners herein. These orders became necessary also

WP(C) NO. 30567 OF 2021 &amp; con. cases

23

because the Government of India filed specific pleadings before this Court to the effect that they had not yet approved the "DPR", nor had they permitted any action pursuant thereto, including "SIA"; and even went to the extent of saying that if any action is taken by the KRDCL nevertheless, their officers would be personally responsible for its costs.

13. But, the respondents took up the matter in intra-court appeals and won.

14. Though the petitioners attempted Special Leave Petitions before the Hon'ble Supreme Court, they were dismissed, holding that, normally, "SIA" ought not to be stopped.

15. However, in spite of all this, the resistance from citizens continued and eventually, the Government issued a proceedings dated 16.05.2022, directing the KRDCL to use *"either Geo-tagging method, using good software or app; or through demarcating the boundaries by marking on permanent structures"* (sic) for the purpose of the "SIA".

16. To cut the story short and as is admitted by the learned counsel for the KRDCL, the "SIA" literally came to stop thereafter; and as matters now stand, the notifications issued by the Government for such purpose, under Section 4

WP(C) NO. 30567 OF 2021 &amp; con.cases

24

of the "Act", has admittedly, lapsed.

17. Resultantly, as it presently is, only the land acquisition orders issued by the Government continue to be in force, but they have, in response to specific queries from this Court, issued a proceedings dated 21.04.2022, unreservedly saying that none of the lands involved in the "DPR" stands frozen and that its owners can deal with it in any manner; with a further instruction to the Registrar of Co-operative Societies and the District Collectors to ensure that Financial Institutions are advised not to deny loans on its security.

18. This is why I prefaced this judgment with the aphorism afore, because, for the present, no action is being taken by the Government of Kerala or by the KRDCCL on the strength of the orders of land acquisition, or for the "SIA" — the notifications for the same having, without doubt, expired.

19. Pertinently, the Government of India steadfastly maintains its earlier position; and has, in fact, filed a statement before this Court, as recent as on 25.09.2022, in W.P.(C) No.30567/2021, averring that even though the KRDCCL had been asked to provide detailed technical

WP(C) NO. 30567 OF 2021 &amp; con.cases

25

documents such as "*alignment plan, particulars of railway line and crossing over existing railway network and such other*" (*sic*), they had not furnished the same in spite of at least four reminders, dated 06.08.2021, 22.10.2021, 09.05.2022 and 30.08.2022.

20. Crucially, Sri.S.Manu, learned Deputy Solicitor General of India (DSGI), submitted that since the Government of India has not even approved the "DPR", it cannot be even said that there is a project, particularly because such approval is only the first step. He explained that, even after "DPR" is approved — if and when it is done — the proposal will have to be vetted by various Authorities in the hierarchy, finally to obtain the concurrence of the Cabinet Committee of Economic Affairs, Government of India. He vehemently added that until the final approval from the Cabinet Committee is obtained, the project cannot be even construed to be in anvil; and, at the best, is only a proposal.

21. I also record Sri.S.Manu's final and affirmative reiterating submission that the Government of India has not given permission for conducting the "SIA" and that any action taken by the KRDCCL will be at their own risk and

responsibility.

22. Of course, Sri.Dinesh Rao – learned standing counsel for the KRDCCL, submitted that the clarifications sought for by the Railway Board from his client has already been furnished; which was then supplemented by Sri.T.B.Hood - learned Special Government Pleader, that all action earlier done and taken by the Government of Kerala was under the legitimate expectation that the “DPR” would be approved, and based on letters from the Government of India, granting 'in-principle' approval for the project.

23. Whatever the afore be, the Government of Kerala now unequivocally admits that unless the proposal obtains the concurrence of the Government of India, it cannot be fructified.

24. As said above, the challenge in these writ petitions is against the impugned orders and notifications of the Government of Kerala.

25. Going by the narrative above, a consideration of the validity of the said orders and notifications are now unnecessary because: for the first, the “SIA” notifications have admittedly lapsed; and, for the second, the land acquisition orders are literally stillborn, awaiting final

decision from the Government of India.

26. I do not think that, therefore, this Court should spend any further time on these matters at this stage, particularly when it is not even clear as to how the Government of India will deal with the "DPR".

27. Before I close, I need to deal with the order of the Director of Survey, Government of Kerala, who granted permission on 02.02.2022 to the KRDCCL to use large concrete stones, which ironically has now led the "SIA" to be stalled. The explanation of the said officer, through an affidavit, is that he was not aware that this Court had interdicted him from exercising statutory powers under the Kerala Survey and Boundaries Act and the Rules thereunder, though he admits that he was aware of the interim order dated 23.12.2021. The records show that the said Authority has acted upon the request made by the KRDCCL and even though he may not be a party in these cases, it is incontestable that the action of the KRDCCL in having approached him without obtaining permission from this Court and in the said Authority in having issued an order without seeking a clarification – he being a part of the Government – certainly is extremely unfortunate. However,

WP(C) NO. 30567 OF 2021 &amp; con.cases

28

since, everything has now come to a standstill – thanks to such overzealousness — I deem it apposite to leave it there.

28. Suffice to say, for the reasons said above, I close these writ petitions at this time; however, with full liberty to the petitioners to seek a rehearing as and when any further action is taken by the Government of Kerala, either for the “SIA” or for acquisition of land, since I have chosen not to answer any of the specific contentions of the rival sides.

29. At this time, Sri Muhammed Shah and Smt.Preetha — learned counsel for the petitioners in some of these cases, intervened to say that the Government of Kerala and the KRDCCL ought to be interdicted from spending any further money, until the Government of India approves the project.

I do not propose to accede to the above request, since it is irrefragable that every action of the Authorities are accountable in law, particularly under the constitutional scheme.

Sd/- **DEVAN RAMACHANDRAN**

**JUDGE**

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WP(C) NO. 30567 OF 2021 &amp; con.cases

29

APPENDIX OF WP(C) 975/2022

## PETITIONER EXHIBITS

- Exhibit P1 THE TRUE COPY OF THE TAX RECEIPT WITH RESPECT TO THE PROPERTY OWNED BY THE 1ST PETITIONER DATED 03.11.2021.
- Exhibit P2 THE TRUE COPY OF THE TAX RECEIPT WITH RESPECT TO THE PROPERTY OWNED BY THE 2ND PETITIONER DATED 25.09.2020.
- Exhibit P3 THE TRUE COPY OF THE TAX RECEIPT WITH RESPECT TO THE PROPERTY OWNED BY THE 3RD PETITIONER DATED 30.11.2020.
- Exhibit P4 THE TRUE COPY OF THE TAX RECEIPT WITH RESPECT TO THE PROPERTY OWNED BY THE PETITIONER NO.4 DATED 08.12.2021.
- Exhibit P5 THE TRUE COPY OF THE TAX RECEIPT WITH RESPECT TO THE PROPERTY OWNED BY THE PETITIONER NO.5 DATED 02.12.2021.
- Exhibit P6 THE TRUE COPY OF THE NOTICE INVITING TENDER ISSUED BY THE 3RD RESPONDENT DATED 24.06.2021.
- Exhibit P7 THE TRUE COPY OF THE GOVERNMENT ORDER (MS) NO. 163/2021/RD ISSUED BY THE 2ND RESPONDENT DATED 18.08.2021.
- Exhibit P8 THE TRUE COPY OF THE GOVERNMENT ORDER (RT) NO. 3642/2021/RD ISSUED BY THE 2ND RESPONDENT DATED 30.10.2021.
- Exhibit P9 THE TRUE COPY OF THE NOTIFICATION ISSUED BY THE 5TH RESPONDENT DATED 13.10.2021 PUBLISHED IN KERALA GAZETTE NO. 3004.
- Exhibit P10 THE TRUE COPY OF THE NOTIFICATION ISSUED BY THE 6TH RESPONDENT DATED 07.10.2021 PUBLISHED IN KERALA GAZETTE

407238/2022/A KRDCL

34

WP(C) NO. 30567 OF 2021 &amp; con. cases

30

NO.2981.

- Exhibit P11 THE TRUE COPY OF THE NOTIFICATION ISSUED BY THE 7TH RESPONDENT DATED 12.10.2021 PUBLISHED IN KERALA GAZETTE NO.3005.
- Exhibit P12 THE TRUE COPY OF THE PHOTOGRAPHS OF THE PHOTOGRAPHS BELONGING TO PETITIONERS NOS. 1 AND 2.
- Exhibit P13 THE TRUE COPY OF THE FIR NO. 662 OF NALLALAM POLICE STATION, KOZHIKODE.
- Exhibit P14 THE TRUE COPY OF THE COMPLAINT LODGED BY THE 2ND PETITIONER BEFORE THE NALLALAM POLICE STATION, KOZHIKODE DATED 24.12.2021 ALONG WITH THE ACKNOWLEDGMENT.

## RESPONDENT EXHIBITS

- Exhibit R2(a) True Copy of letter dated 17.12.2019 sent by Government of India, Ministry of Railways to the Chief Secretary, Government of Kerala according In-Principle approval for Semi High Speed Rail Corridor.
- Exhibit R2(b) True Copy of the office memorandum No.24(35)/PF-II/2012 dated 05.08.2016 issued by Government of India, Ministry of Finance, Department of Expenditure.
- Exhibit R2(c) True Copy of letter Dated 15.01.2021 sent by Hon'ble Minister for Finance, Government of India to the Hon'ble Chief Minister of Kerala.
- Exhibit R3(A) A TRUE COPY OF THE ORDER DATED 17.12.2019 ISSUED BY THE MINISTRY OF RAILWAYS.
- Exhibit R3 (B) A TRUE COPY OF THE OFFICE MEMORANDUM NO.24(35)/PF-II/2012 DATED 05.08.2016

6407  
107238/2022/A KRDCL

35

WP(C) NO. 30567 OF 2021 &amp; con.cases

31

ANNEXED ALONG WITH EXT.R3(A).

- Exhibit R3 (C) A TRUE COPY LETTER ISSUED BY MINISTRY OF RAILWAYS/GOVERNMENT OF INDIA VIDE LETTER NO.2018/JVCELL/GENL/SPV/POLICY/2 DATED 23.04.2019.
- Exhibit R3 (D) TRUE COPY OF THE ADMINISTRATIVE SANCTION OF STATE GOVERNMENT, FOR TAKING UP PREPARATORY WORKS OF LAND ACQUISITION FOR SILVER LINE PROJECT DATED 11.06.2021.
- Exhibit R3 (E) COMPACT DISC WHICH CONTAINS THE VIDEO SHOWING THE ACTS OF SECOND PETITIONER.
- Exhibit R3 (F) A TRUE COPY OF THE NOTIFICATION GO(P) NO.40/2022/RD DATED 22.01.2022 PUBLISHED IN EXTRA ORDINARY GAZETTE.
- Exhibit R3 (Q) A WRITE UP PREPARED BY THIS RESPONDENT REGARDING HOW THE SURVEY NUMBERS PROPOSED FOR ACQUISITION IS OBTAINED.

WP(C) NO. 30567 OF 2021 &amp; con.cases

32

APPENDIX OF WP(C) 1574/2022

## PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 13.07.2021 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE.
- Exhibit P2 TRUE COPY OF THE CABINET DECISION AS PUBLISHED BY THE PRESS INFORMATION BUREAU, GOVERNMENT OF INDIA DATED 03.02.2016.
- Exhibit P3 TRUE COPY OF THE COMPANY MASTER DATA OF THE 5TH RESPONDENT FROM THE WEB SITE OF THE MINISTRY OF COMPANY AFFAIRS.
- Exhibit P4 TRUE COPY OF THE PROJECT DETAILS PUBLISHED IN THE WEBSITE OF THE 5TH RESPONDENT.
- Exhibit P5 TRUE COPY OF LETTER NO.2019/JV CELL/KRDCL/SHSRC DATED 17.12.2019 FROM 1ST RESPONDENT.
- Exhibit P6 TRUE COPY OF G.O.(MS) NO.163/2021/RD DATED 18.08.2021 ISSUED BY THE 4TH RESPONDENT.
- Exhibit P7 TRUE COPY OF G.O.(RT) NO.3642/2021/RD DATED 30.10.2021 ISSUED BY THE 4TH RESPONDENT.
- Exhibit P8 TRUE COPY OF THE ALIGNMENT MAP WHICH SHOWS THE ALIGNMENT OF THE RAIL THROUGH UNION TERRITORY OF PUDUCHERRY.
- Exhibit P9 TRUE COPY OF THE NOTIFICATION NO.A 4.695/2021 PUBLISHED BY THE 9TH RESPONDENT DATED 1.11.2021 UNDER SECTION 6(1) OF THE KERALA SURVEYS AND BOUNDARIES ACT, 1961.
- Exhibit P10 TRUE COPY OF OM NO.24(35)/PF-II/2012 DATED 05.08.2016 ISSUED BY THE 1ST

WP(C) NO. 30567 OF 2021 &amp; con. cases

33

RESPONDENT.

- Exhibit P11 TRUE COPY OF LETTER NO.2008/LML/12/8  
DATED 08.04.2010 ISSUED BY THE 2ND  
RESPONDENT TO ALL THE GENERAL MANAGERS  
OF ALL ZONAL RAILWAYS.
- Exhibit P12 TRUE COPY OF THE LETTER NO.2010/LML/12/8  
DATED 21.02.2020 ISSUED BY THE 2ND  
RESPONDENT TO ALL THE GENERAL MANAGERS  
OF ALL ZONAL RAILWAYS.
- Exhibit P13 TRUE COPY OF THE STATEMENT FILED BY THE  
ADDITIONAL SOLICITOR GENERAL OF INDIA IN  
W.A.179 OF 2022 ON THE FILES OF THE  
HONOURABLE HIGH COURT OF KERALA.

RESPONDENT EXHIBITS

- Exhibit R5(A) A TRUE COPY OF THE ORDER DATED 18.05.21  
ISSUED BY THE MINISTRY OF RAILWAYS  
REGARDING ALLOTMENT OF SHARES TO KRDCCL.
- Exhibit R5(B) A TRUE COPY LETTER ISSUED BY MINISTRY OF  
RAILWAYS/ GOVERNMENT OF INDIA VIDE  
LETTER NO.2018/JVCELL/GENL/SPV/POLICY/2  
DATED 23.04.2019.
- Exhibit R5(C) A TRUE COPY OF THE ADMINISTRATIVE  
SANCTION OF STATE GOVERNMENT, FOR TAKING  
UP PREPARATORY WORKS OF LAND ACQUISITION  
FOR SILVERLINE PROJECT; DATED  
11.06.2021.
- Exhibit R5(D) A BRIEF WRITE UP ON COMPLIANCE TO  
VARIOUS PROVISIONS IN IREC.
- Exhibit R5(E) A TRUE COPY OF THE ADMINISTRATIVE  
SANCTION OF THE STATE GOVERNMENT FOR  
RELEASE OF FUNDS DATED 31.12.2021.
- Exhibit R5(F) A TRUE COPY OF THE NOTIFICATION ISSUED  
UNDER SECTION 11/1 OF ACT 30 OF 2013  
DATED 30.01.2021 IN CONNECTION WITH LAND  
ACQUISITION FOR THE CONSTRUCTION OF  
NEMOM TERMINAL AND DOUBLING OF

107238/2022/A KRDCL

38

WP(C) NO. 30567 OF 2021 & con.cases

34

TRIVANDRUM-NEMOM.

Exhibit R5(G) A TRUE COPY OF THE ORDER ISSUED BY  
MINISTRY OF RURAL DEVELOPMENT DATED  
28.08.2015.

WP(C) NO. 30567 OF 2021 &amp; con.cases

35

**APPENDIX OF WP(C) 2847/2022**

## PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE DETAILS OF THE HOLDINGS OF THE PETITIONERS.
- Exhibit P1(a) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 12.08.2021 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 1ST PETITIONER.
- Exhibit P1(b) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 24.01.2022 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 2ND PETITIONER.
- Exhibit P1(c) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 24.01.2022 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 3RD PETITIONER.
- Exhibit P1(d) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 08.04.2021 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 4TH PETITIONER.
- Exhibit P1(e) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 24.01.2022 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 5TH PETITIONER.
- Exhibit P1(f) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 16.07.2021 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 6TH PETITIONER.
- Exhibit P1(g) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 16.06.2021 ISSUED BY

WP(C) NO. 30567 OF 2021 &amp; con.cases

36

THE VILLAGE OFFICER, PARAKKADAVU  
VILLAGE IN RESPECT OF THE 7TH  
PETITIONER.

Exhibit P1(h) TRUE COPY OF THE LATEST LAND TAX  
RECEIPT DATED 14.07.2021 ISSUED BY  
THE VILLAGE OFFICER, PARAKKADAVU  
VILLAGE IN RESPECT OF THE 8TH  
PETITIONER.

Exhibit P1(i) TRUE COPY OF THE LATEST LAND TAX  
RECEIPT DATED 23.07.2021 ISSUED BY  
THE VILLAGE OFFICER, PARAKKADAVU  
VILLAGE IN RESPECT OF THE 9TH  
PETITIONER.

Exhibit P1(j) TRUE COPY OF THE LATEST LAND TAX  
RECEIPT DATED 17.11.2021 ISSUED BY  
THE VILLAGE OFFICER, PARAKKADAVU  
VILLAGE IN RESPECT OF THE 10TH  
PETITIONER.

Exhibit P1(k) TRUE COPY OF THE LATEST LAND TAX  
RECEIPT DATED 12.08.2021 ISSUED BY  
THE VILLAGE OFFICER, PARAKKADAVU  
VILLAGE IN RESPECT OF THE 11TH  
PETITIONER.

Exhibit P2 TRUE COPY OF THE CABINET DECISION AS  
PUBLISHED BY THE PRESS INFORMATION  
BUREAU, GOVERNMENT OF INDIA DATED  
3.2.2016.

Exhibit P3 TRUE COPY OF THE COMPANY MASTER DATA  
OF THE 5TH RESPONDENT FROM THE  
WEBSITE OF THE MINISTRY OF COMPANY  
AFFAIRS.

Exhibit P4 TRUE COPY OF THE PROJECT DETAILS  
PUBLISHED IN THE WEBSITE OF THE 5TH  
RESPONDENT.

Exhibit P5 TRUE COPY OF LETTER NO.2019/JV  
CELL/KRDCL/SHSRC DATED 17.12.2019  
FROM 1ST RESPONDENT TO THE 4TH

WP(C) NO. 30567 OF 2021 &amp; con.cases

37

RESPONDENT.

- Exhibit P6 TRUE COPY OF GO(MS) NO.163/2021/RD DATED 18.08.2021 ISSUED BY THE 4TH RESPONDENT.
- Exhibit P7 TRUE COPY OF GO(RT) NO.3642/2021/RD DATED 30.10.2021 ISSUED BY THE 4TH RESPONDENT.
- Exhibit P8 TRUE COPY OF THE ALIGNMENT MAP WHICH SHOWS THE ALIGNMENT OF THE RAIL THROUGH UNION TERRITORY OF PUDUCHERRY.
- Exhibit P9 TRUE COPY OF THE NOTIFICATION NO.A4.695/2021 PUBLISHED BY THE 9TH RESPONDENT DATED 01.11.2021 UNDER SECTION 6(1) OF THE KERALA SURVEYS AND BOUNDARIES ACT, 1961.
- Exhibit P10 TRUE COPY OF OM NO.24(35)/PF-II/2012 DATED 05.08.2016 ISSUED BY THE 1ST RESPONDENT.
- Exhibit P11 TRUE COPY OF LETTER NO.2008/LML/12/8 DATED 8.4.2010 ISSUED BY THE 2ND RESPONDENT TO ALL THE GENERAL MANAGERS OF ALL ZONAL RAILWAYS.
- Exhibit P12 TRUE COPY OF THE LETTER NO.2010/LML/12/8 DATED 21.02.2020 ISSUED BY THE 2ND RESPONDENT TO ALL THE GENERAL MANAGERS OF ALL ZONAL RAILWAYS.
- Exhibit P13 TRUE COPY OF THE RELEVANT PAGES OF THE DETAILED PROJECT REPORT VOLUME I
- Exhibit P14 TRUE COPY OF THE RELEVANT PAGES OF VOLUME II PART D OF DETAILED PROJECT REPORT PUBLISHED BY KRDCL
- Exhibit P15 TRUE COPY OF THE LETTER ISSUED BY THE SECRETARY KOLAZHY GRAMA PANCHAYAT TO ONE SELINE VARGHESE

42

WP(C) NO. 30567 OF 2021 &amp; con.cases

38

- Exhibit P16 TRUE COPY OF GENERAL INSTRUCTIONS ON PROCUREMENT AND PROJECT MANAGEMENT OF THE ISSUED BY THE GOVERNMENT OF INDIA, MINISTRY OF FINANCE DEPARTMENT OF EXPENDITURE PROCUREMENT POLICE DECISION NO F.1/1/2021 PPD DATED 29/10/2021
- Exhibit P17 TRUE COPY OF THE LETTER F.NO.3/12/2020 -ADB II MINISTRY OF FINANCE, DEPARTMENT OF ECONOMIC AFFAIRS, FUND BANK & DB DIVISION TO JOINT SECRETARY, FINANCE DEPARTMENT GOVERNMENT OF KERALA DATED 3.9.2020
- Exhibit P18 TRUE COPY OF THE MAP OF MAHE DISTRICT OF PUDUCHERRY PUBLISHED IN THE DISTRICT CENSUS HANDBOOK MAHE, DIRECTORATE OF CENSUS OPERATIONS, PUDUCHERRY (RELEVANT PAGE)
- Exhibit P19 TRUE COPY OF ALLIGNMENT MAP REFERRED TO AS FIGURE 6.23 IN VOLUME II PART B OF DPR.
- Exhibit P20 TRUE COPY OF THE RAILWAY MAP OF SOUTHERN RAILWAY PALGHAT DIVISION.
- Exhibit P21 A TRUE COPY OF THE ALIGNMENT MAP OF SILVERLINE AS PUBLISHED IN THE WEBSITE OF KRAIL CORPORATION CONFINING THE SAME TO THE MAHE REGION
- Exhibit P22 TRUE COPY OF NEWSPAPER REPORT PUBLISHED IN INDIAN EXPRESS DAILY DATED 15.12.2021

WP(C) NO. 30567 OF 2021 &amp; con.cases

39

**APPENDIX OF WP(C) 2913/2022**

## PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE DETAILS OF THE HOLDINGS OF THE PETITIONERS.
- Exhibit P1(A) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 24/01/2022 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 1ST PETITIONER.
- Exhibit P1(B) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 24/01/2022 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 2ND PETITIONER.
- Exhibit P1(C) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 24/01/2022 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 3RD PETITIONER.
- Exhibit P1(D) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 08/09/2021 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 4TH PETITIONER.
- Exhibit P1(E) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 27/07/2021 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 5TH PETITIONER.
- Exhibit P1(F) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 22/06/2021 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 6TH PETITIONER.
- Exhibit P1(G) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 26/03/2019 ISSUED BY

44

WP(C) NO. 30567 OF 2021 &amp; con.cases

40

THE VILLAGE OFFICER, PARAKKADAVU  
VILLAGE IN RESPECT OF THE 7TH  
PETITIONER.

- Exhibit P1(H) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 29/06/2021 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 8TH PETITIONER.
- Exhibit P1(I) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 19/08/2021 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 9TH PETITIONER.
- Exhibit P1(J) TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 14/07/2021 ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 10TH PETITIONER.
- Exhibit P1(K) TRUE COPY OF THE LATEST LAND TAX RECEIPT ISSUED BY THE VILLAGE OFFICER, PARAKKADAVU VILLAGE IN RESPECT OF THE 11TH PETITIONER.
- Exhibit P2 TRUE COPY OF THE CABINET DECISION AS PUBLISHED BY THE PRESS INFORMATION BUREAU, GOVERNMENT OF INDIA DATED 03/02/2016.
- Exhibit P3 TRUE COPY OF THE COMPANY MASTER DATA OF THE 5TH RESPONDENT FROM THE WEB SITE OF THE MINISTRY OF CORPORATE AFFAIRS.
- Exhibit P4 TRUE COPY OF THE PROJECT DETAILS PUBLISHED IN THE WEBSITE OF THE 5TH RESPONDENT.
- Exhibit P5 TRUE COPY OF LETTER NO. 2019/JV CELL/KRDCL/SHSRC DATED 17/12/2019 FROM 1ST RESPONDENT TO THE 4TH RESPONDENT.

WP(C) NO. 30567 OF 2021 &amp; con.cases

41

- Exhibit P6 TRUE COPY OF GO(MS) NO.163/2021/RD DATED 18/08/2021 ISSUED BY THE 4TH RESPONDENT.
- Exhibit P7 TRUE COPY OF GO(RT) NO. 3642/2021/RD DATED 30/10/2021 ISSUED BY THE 4TH RESPONDENT.
- Exhibit P8 TRUE COPY OF THE ALIGNMENT MAP WHICH SHOWS THE ALIGNMENT OF THE RAIL THROUGH UNION TERRITORY OF PUDUCHERRY.
- Exhibit P9 TRUE COPY OF THE NOTIFICATION NO. A4.695/2021 PUBLISHED BY THE 9TH RESPONDENT DATED 01/11/2021 UNDER SECTION 6(1) OF THE KERALA SURVEYS AND BOUNDARIES ACT, 1961.
- Exhibit P10 TRUE COPY OF OM NO. 24(35)/PF-II/2012 DATED 05/08/2016 ISSUED BY THE 1ST RESPONDENT.
- Exhibit P11 TRUE COPY OF LETTER NO. 2008/LML/12/8 DATED 08/04/2010 ISSUED BY THE 2ND RESPONDENT TO ALL THE GENERAL MANAGERS OF ALL ZONAL RAILWAYS.
- Exhibit P12 TRUE COPY OF THE LETTER NO. 2010/LML/12/8 DATED 21/02/2020 ISSUED BY THE 2ND RESPONDENT TO ALL THE GENERAL MANAGERS OF ALL ZONAL RAILWAYS.

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107238/2022/A KRDCL

46

WP(C) NO. 30567 OF 2021 &amp; con.cases

42

APPENDIX OF WP(C) 3733/2022

## PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE TAX RECEIPT WITH RESPECT TO THE PROPERTY OWNED BY 1ST PETITIONER DATED 13.06.2021.
- Exhibit P2 PHOTOSTAT COPY OF THE CRUX OF THE DISCUSSION PUBLISHED IN THE SOCIAL MEDIA.
- Exhibit P3 TRUE COPY OF THE RELEVANT PAGES OF G.O. (MS) NO.163/2021/RD DATED 18.08.2021 ISSUED BY THE 2ND RESPONDENT.
- Exhibit P4 PHOTOCOPY OF G.O. (RT) NO.3642/2021/RD DATED 30.10.2021 ISSUED BY THE 2ND RESPONDENT.
- Exhibit P5 PHOTOCOPY OF THE CONTENTS OF A DEBATE APPEARED IN MALAYALA MANORAMA DATED 22.01.2022.
- Exhibit P6 PHOTOCOPY OF THE ARTICLE WRITTEN BY SRI E. SREEDHARAN.
- Exhibit P7 PHOTOCOPY OF THE REPRESENTATION SUBMITTED BY THE 2ND PETITIONER BEFORE THE RESPONDENTS DATED 25.01.2022.

47

WP(C) NO. 30567 OF 2021 &amp; con.cases

43

APPENDIX OF WP(C) 4043/2022

## PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE LAND TAX RECEIPT  
ISSUED TO THE PETITIONER NO.1 DATED  
15.07.2021.
- Exhibit P2 TRUE COPY OF THE LAND TAX RECEIPT  
ISSUED TO THE PETITIONER NO.2 DATED  
16.06.2020
- Exhibit P3 TRUE COPY OF THE LAND TAX RECEIPT  
ISSUED TO THE PETITIONER NO.3 DATED  
21.04.2021
- Exhibit P4 TRUE COPY OF THE LAND TAX RECEIPT  
ISSUED TO THE PETITIONER NO.4 DATED  
05.07.2021
- Exhibit P5 TRUE COPY OF THE LAND TAX RECEIPT  
ISSUED TO THE PETITIONER NO.5 DATED  
03.09.2021
- Exhibit P6 TRUE COPY OF THE LAND TAX RECEIPT  
ISSUED TO THE PETITIONER NO.6 DATED  
19.07.2021
- Exhibit P7 TRUE COPY OF THE LAND TAX RECEIPT  
ISSUED TO THE PETITIONER NO.7 DATED  
04.01.2022.
- Exhibit P8 TRUE COPY OF THE LETTER ISSUED TO THE  
2ND RESPONDENT BY THE 4TH RESPONDENT  
DATED 17.12.2019
- Exhibit P9 TRUE COPY OF THE GOVERNMENT ORDER  
(MS)NO.163/2021/RD ISSUED BY THE 2ND  
RESPONDENT DATED 18.08.2021
- Exhibit P10 TRUE COPY OF THE GOVERNMENT ORDER  
(RT.)NO.3642/2021/RD ISSUED BY THE 2ND  
RESPONDENT DATED 30.10.2021.

WP(C) NO. 30567 OF 2021 &amp; con. cases

44

- Exhibit P11 TRUE COPY OF THE NOTIFICATION ISSUED BY THE SPECIAL TAHSILDAR, LAND ACQUISITION (SILVER LANE), KOTTAYAM DATED 13.10.2021 PUBLISHED IN KERALA GAZETTE NO.3005.
- Exhibit P12 TRUE COPY OF THE ORDER PASSED IN WRIT PETITION NO.975/2022 AND CONNECTED MATTERS DATED 20.01.2022
- Exhibit P13 TRUE COPY OF THE NOTIFICATION ISSUED BY THE 2ND RESPONDENT FOR CONDUCTING SOCIAL IMPACT ASSESSMENT STUDY IN ERNAKULAM DATED 04.01.2022.
- Exhibit P14 TRUE COPY OF THE NOTIFICATION ISSUED BY THE 2ND RESPONDENT FOR CONDUCTING SOCIAL IMPACT ASSESSMENT STUDY IN KOTTAYAM DATED 22.01.2022.
- Exhibit P15 TRUE COPY OF THE NOTIFICATION ISSUED BY THE 2ND RESPONDENT FOR CONDUCTING SOCIAL IMPACT ASSESSMENT STUDY IN PATHANAMTHITTA DATED 11.01.2022
- Exhibit P16 TRUE COPY OF THE QUESTIONNAIRE PREPARED IN CONNECTION WITH THE SOCIAL IMPACT ASSESSMENT STUDY OF SILVER LINE
- Exhibit P17 TRUE COPY OF THE LETTER ISSUED BY THE 1ST RESPONDENT TO THE 2ND RESPONDENT DATED 05.10.2020.
- Exhibit P18 TRUE COPY OF THE LETTER NO.24(35)/PF-II.2012 ISSUED BY THE MINISTRY OF FINANCE DATED 05.08.2016
- Exhibit P19 TRUE COPY OF THE NEWSPAPER REPORT PUBLISHED IN THE NEW INDIAN EXPRESS DATED 25.1.2022
- Exhibit P20 TRUE COPY OF THE NOTICE INVITING TENDER ISSUED BY THE 3RD RESPONDENT DATED 24.06.2021
- Exhibit P21 TRUE COPY OF THE LETTER ISSUED BY THE

WP(C) NO. 30567 OF 2021 &amp; con.cases

45

SOUTHERN RAILWAY ISSUED TO THE 3RD  
RESPONDENT DATED 10.06.2020

- Exhibit P22 TRUE COPY OF THE LETTER ISSUED BY THE  
SOUTHERN RAILWAY ISSUED TO THE 3RD  
RESPONDENT DATED 15.06.2020
- Exhibit P23 TRUE COPY OF THE STATEMENT FILED BY THE  
ASSISTANT SOLICITOR GENERAL OF INDIA IN  
WRIT APPEAL NO.179/2022 DATED  
04.02.2022.
- Exhibit P24 TRUE COPY OF THE RELEVANT PAGE OF THE  
LETTER ISSUED BY THE NITI AYOJ TO THE  
2ND RESPONDENT DATED 30.09.2020
- Exhibit P25 TRUE COPY OF THE RELEVANT PORTION OF  
THE ALIGNMENT OF THE PROPOSED SILVER  
LINE PROJECT AS OBTAINED FROM THE  
WEBSITE OF THE 3RD RESPONDENT  
(WWW.KERALARAIL.COM).
- Exhibit P26 THE TRUE COPY OF THE LETTER ISSUED BY  
THE 4TH RESPONDENT DATED 11.02.2022
- Exhibit P26 THE TRUE COPY OF THE DOCUMENT SUBMITTED  
UNDER RIGHT TO INFORMATION ACT DATED  
11.2.2021
- Exhibit P27 THE TRUE COPY OF THE RTI APPLICATION  
DATED 03.12.2019 SUBMITTED BY MR.  
BABURAJ M.P. BEFORE THE 3RD RESPONDENT  
DATED 03.12.2019.
- Exhibit P28 THE TRUE COPY OF THE REPLY ISSUED BY  
THE 3RD RESPONDENT DATED 02.01.2020.
- Exhibit P29 THE TRUE COPY OF THE NOTICE INVITING  
TENDER ISSUED BY THE RESPONDENT NO. 3  
DATED 24.06.2021.
- Exhibit P30 THE TRUE COPY OF THE RTI REPLY ISSUED  
BY THE 3RD RESPONDENT DATED 10.09.2021.
- Exhibit P31 THE TRUE COPY OF THE RTI REPLY ISSUED  
BY THE RESPONDENT NO.3 DATED

50

WP(C) NO. 30567 OF 2021 &amp; con,cases

46

25.01.2022.

- Exhibit P32 THE TRUE COPY OF THE RTI REPLY ISSUED BY THE RESPONDENT NO. 3 DATED 03.06.2022.
- Exhibit P33 THE TRUE COPY OF THE GOVERNMENT ORDER BEING G.O. (MS) NO.13/2021/ TRANS DATED 11.06.2022 ISSUED BY THE 2ND RESPONDENT DATED 11.06.2021.
- Exhibit P34 THE TRUE COPY OF THE RTI APPLICATION SUBMITTED BY MR. P.R. SASIKUMAR BEFORE THE STATE PUBLIC INFORMATION OFFICER, REVENUE DEPARTMENT, GOVERNMENT OF KERALA DATED 11.03.2022.
- Exhibit P35 THE TRUE COPY OF THE RTI REPLY ISSUED BY THE 3RD RESPONDENT DATED 30.05.2022.
- Exhibit P36 THE TRUE COPY OF THE RTI REPLY ISSUED TO MR. SASIKUMAR FROM THE OFFICE OF THE SPECIAL TAHSILDAR, LA UNIT, KRDCL, KOTTAYAM, DATED 29.04.2022.

## RESPONDENT EXHIBITS

- Exhibit R2(a) True Copy of letter dated 15.01.2021 sent by Honourable Minister for Finance, Government of India to the Honourable Chief Minister of Kerala
- Exhibit R2(b) True Copy of the Order dated 28.03.2022 of the Honourable Supreme Court in special leave petition (C) Nos.5179-5180/2022
- Exhibit R2(c) True Copy of the Government letter No. REV-B1/414/2021-REV Dated 21.04.2022
- Exhibit R2(d) True Copy of the Government letter No.REV-B2/153/2022-REV Dated 16.05.2022
- A TRUE COPY OF THE VIDE LETTER NO.20181 JV CETT/GENL./SPV /POLICY/2 DT.23/04/2019.

64092  
107238/2022/A KRDCL

51

WP(C) NO. 30567 OF 2021 &amp; con. cases

47

Exhibit R 3(A)

Exhibit R3(B) A TRUE COPY OF THE ORDER DATED  
11.06.2021 . ISSUED BY GOVERNMENT OF  
KERALA SANCTIONING PREPARATORY WORKS  
FOR LAND ACQUISITION FOR SILVERLINE.

Exhibit R3(C) A TRUE COPY OF THE MOR LETTER DATED  
15.10.2018, A PRELIMINARY  
CORRESPONDENCE IN REPLY TO THE LETTER  
OF CHIEF MINISTER INDICATES OF THE  
SUPPORT OF MINISTRY OF RAILWAYS IN  
GOING FORWARD WITH THE PROJECT

Exhibit R3(D) A TRUE COPY OF THE HON'BLE MINISTER FOR  
RAILWAYS TO THE STARRED QN.NO.13 RAISED  
IN LOK SABHA DT. 2.02.2022

Exhibit R3(E) COPY OF JUDGMENT PASSED BY DIVISION  
BENCH OF HON'BLE HIGH COURT WHILE  
ALLOWING THE APPEALS WA 169/2022,  
179/2022, 176/2022, 186/2022.

52

WP(C) NO. 30567 OF 2021 &amp; con.cases

48

**APPENDIX OF WP(C) 9341/2022**

## PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE LATEST LAND TAX RECEIPT DATED 06.09.2021 ISSUED BY THE VILLAGE OFFICE, MADAPALLY.
- Exhibit P2 TRUE COPY OF LETTER NO. 2019/JV CELL/KRDCL/SHSRC DATED 17.12.2019 FROM 2ND RESPONDENT TO THE 4TH RESPONDENT.
- Exhibit P3 TRUE COPY OF G.O(MS) NO.163/2021/RD DATED 18.08.2021 ISSUED BY THE 4TH RESPONDENT.
- Exhibit P4 TRUE COPY OF GO(RT) NO. 3642/2021/RD DATED 30.10.2021 ISSUED BY THE 4TH RESPONDENT.
- Exhibit P5 TRUE COPY OF THE NOTIFICATION NO. B2/2021 PUBLISHED BY THE 5TH RESPONDENT DATED 12.10.2021 UNDER SECTION 6(1) OF THE KERALA SURVEYS AND BOUNDARIES ACT, 1961.
- Exhibit P6 TRUE COPY OF THE G.O(P) NO. 40/2022/RD PUBLISHED BY THE 3RD RESPONDENT DATED 22.01.2022 UNDER SECTION 4(1) OF THE RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT ACT, 2013.
- Exhibit P7 TRUE COPY OF OM NO.24(35)/PF-II/2012 DATED 05.08.2016 ISSUED BY THE 1ST RESPONDENT.
- Exhibit P8 TRUE COPY OF THE COUNTER AFFIDAVIT (SHORN OF THE EXHIBITS), FILED BY THE 4TH RESPONDENT IN WP(C) 1576/2022.
- Exhibit P9 TRUE COPY OF THE PHOTOGRAPH EVINCING THAT THE PETITIONER WAS DRAGGED THROUGH

64  
~~107238/2022/A~~ KRDCL

53

WP(C) NO. 30567 OF 2021 &amp; con.cases

49

TARRED ROAD.

Exhibit P10 A TRUE COPY OF THE WILL EXECUTED BY  
PHILIP THOMAS DATED 3.9.2011

## RESPONDENT EXHIBITS

Exhibit R3(a) True Copy of letter dated 15.01.2021  
sent by Honourable Minister for  
Finance ,government of India to the  
Honourable Chief Minister of Kerala

Exhibit R3(b) True Copy of the order dated 28.03.2022  
of the Honourable Supreme Court in  
Special Leave Petition (C) Nos.5179-  
5180/2022

Exhibit R3(C) True copy of the Government letter  
No.REV-B1/414/2021-REV dated 21.04.2022

Exhibit R3(d) true copy of the Government letter  
No.REV-B2/153/2022-REV dated 16.05.2022

## RESPONDENT EXHIBITS

Exhibit R4(a) A TRUE COPY OF LETTER ISSUED BY MINISTRY  
OF RAILWAYS/GOVERNMENT OF INDIA VIDE  
LETTER NO.2015/JVCELL/GENL/SPV/POLICY/S  
DATED 23.04.2019.

Exhibit R4(B) A TRUE COPY OF THE ADMINISTRATIVE  
SANCTION OF STATE GOVERNMENT, FOR TAKING  
UP PREPARATORY WORKS OF LAND ACQUISITION  
FOR SILVERLINE PROJECT; DATED 11.06.2021

Exhibit R4(C) A TRUE COPY OF THE PROCEEDINGS OF THE  
DIRECTOR SURVEY AND LAND RECORDS DATED  
02.02.2022.

Exhibit R4(d) A TRUE COPY OF THE CERTIFIED STATEMENT  
SHOWING THE PROGRESS OF WORK DURING  
23/12/2021 TO 14/2/2022

Exhibit R4(E) A TRUE COPY OF THE COMMUNICATION DATED  
29/1/2022 FORWARDED BY THIS RESPONDENT

64238/2022/A KRDC

54

WP(C) NO. 30567 OF 2021 & con.cases

50

TO THE DIRECTOR, SURVEY AND LAND  
RECORDS (DSLRL)

Exhibit R4(f) A TRUE COPY OF THE COMMUNICATION ISSUED  
BY THE 1ST RESPONDENT TO THE  
COMMISSIONER OF LAND REVENUE AND DATE  
16/5/2022

WP(C) NO. 30567 OF 2021 &amp; con.cases

51

**APPENDIX OF WP(C) 30567/2021**

## PETITIONER EXHIBITS

- Exhibit P1 A TRUE COPY OF THE LAND TAX RECEIPT DATED 18.6.2021 ISSUED BY THE VILLAGE OFFICER, PANACHIKADU VILLAGE
- Exhibit P2 A TRUE COPY OF THE LAND TAX RECEIPT DATED 1.12.2021 ISSUED BY THE VILLAGE OFFICER, MADAPPALLY VILLAGE
- Exhibit P3 A TRUE COPY OF THE LAND TAX RECEIPT DATED 11.10.2021 ISSUED BY THE VILLAGE OFFICER THOTTEKKAD VILLAGE
- Exhibit P4 A COPY OF THE LETTER NO 2019/JV CELL/KRDCL/SHSRC DATED 17.12.20219 OF THE RAILWAY BOARD
- Exhibit P5 A TRUE COPY OF THE JUDGMENT DATED 29.1.2021 IN WPC NO 18002/2020 & CONNECTED MATTERS
- Exhibit P6 A TRUE COPY OF GO(MS) NO 163/2021/RD DATED 18.8.2021
- Exhibit P7 A TRUE COPY OF THE NOTIFICATION NO B2/2021 DATED 12.10.2021 BY THE 3RD RESPONDENT PUBLISHED IN KERALA GAZETTE NO 3005 DATED 13.10.2021
- Exhibit P8 TRUE PHOTOGRAPHS SHOWING THE CONCRETE POLES ERECTED IN THE PROPERTY OF THE 1ST PETITIONER
- Exhibit P9 A TRUE COPY OF THE NOTICE INVITING TENDER FOR TENDER NO.KRDCL/29/2021.
- Exhibit P10 A TRUE COPY OF THE APPLICATION SUBMITTED BY SRI.BABURAJ.M.P., ON 16/08/2021 TO THE SPIO OF THE 2ND RESPONDENT.
- Exhibit P11 A TRUE COPY OF THE LETTER DATED

107238/2022/A KRDCL

WP(C) NO. 30567 OF 2021 &amp; con. cases

52

10/09/2021 WITH NO.KRDCL/162/2019 JCI.

- Exhibit P12 A TRUE COPY OF THE APPLICATION DATED 23/12/2021 MADE BY SRI.E.P.GOPALAKRISHNAN TO THE SPIO OF THE 2ND RESPONDENT.
- Exhibit P13 A TRUE COPY OF THE REPLY DATED 2501/2022 GIVEN BY THE PUBLIC INFORMATION OFFICER OF THE 2ND RESPONDENT.
- Exhibit P14 A TRUE COPY OF THE LETTER DATED 12-09-2022 ISSUED BY THE UNDER SECRETARY TO GOVERNMENT OF INDIA, MINISTRY OF FINANCE TO MR. M.T.THOMAS.

## RESPONDENT EXHIBITS

- Exhibit R1 A A TRUE COPY OF LETTER DATED 17.12.2019 SENT BY GOVERNMENT OF INDIA, MINISTRY OF RAILWAYS TO THE CHIEF SECRETARY, GOVERNMENT OF KERALA GRANTING IN PRINCIPAL APPROVAL FOR SEMI HIGH SPEED RAIL CORRIDOR.
- Exhibit R1 B TRUE COPY OF THE OFFICE MEMORANDUM NO. 24 (35)/PF-111/2012 DATED 05.08.2016 ISSUED BY THE GOVERNMENT OF INDIA.
- Exhibit R1 C A TRUE COPY OF LETTER DATED 15.01.2021 SENT BY HON BLE MINISTER FOR FINANCE, GOVERNMENT OF INDIA TO THE HON'BLE CHIEF MINISTER OF KERALA.
- Exhibit R2 A A TRUE COPY OF THE ORDER DATED 17.12.2019 ISSUED BY THE MINISTRY OF RAILWAYS.
- Exhibit R2 B A TRUE COPY OF THE OFFICE MEMORANDUM NO.24(35)/PF-II/2012 DATED 05/08/2016.
- Exhibit R2 C A TRUE COPY OF LETTER ISSUED BY GOVERNMENT INDIA MINISTRY OF RAILWAYS (RAILWAY BOARD) LETTER . 2018/JVCELL/GENL/SPV/POLICY/2 DATED

WP(C) NO. 30567 OF 2021 &amp; con.cases

53

23/04/2019.

- 57
- Exhibit R2 D A TRUE COPY OF ORDER VIDE G.O.(MS) NO 13/2021/TRANS DATED 11.06.2021 ISSUED BY THE STATE GOVERNMENT ADMINISTRATIVE SANCTION.
- Exhibit R2 E PHOTOGRAPH OF BOUNDARY STONE TAKEN ON 30.12.2021 AT MAMMAKUNNU BRIDGE IN KANNUR DISTRICT.
- Exhibit R2 F A TRUE COPY OF 6/1 NOTIFICATION DATED 09.08.2021 PUBLISHED BY THE 1ST RESPONDENT IN NATION WITH THE WORK EXECUTED BY KWIL AND DATED 09.08.2021.
- Exhibit R2 G PHOTOGRAPH OF BOUNDARY STONE TAKEN ON 30.12.2021 AT PRAVACHAMBALAM IN THIRUVANANTHAPURAM DISTRICT.
- Exhibit R2 H A TRUE COPY OF 6/1 NOTIFICATION PUBLISHED BY THE 1ST RESPONDENT IN CONNECTION WITH THE NEMOM TRIVANDRUM DOUBLING WORK DATED 30.07.2019.
- Exhibit R2 I A TRUE COPY OF THE REACH WISE PROGRESS OF BOUNDARY STONE FIXING WORK DATED 30.12.2021.
- Exhibit R2 J A TRUE COPY OF THE 4(1) NOTIFICATION PUBLISHED BY THE FIRST RESPONDENT IN CONNECTION WITH THE SUBJECT WORK DATED 30.12.21
- Exhibit R2 K PHOTOGRAPH OF THE BOUNDARY STONE TAKEN ON 28.12.2021 AT THE PROPERTY OF THE PETITIONER